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OA 27/94
(C)

Serial No. of Order	Date of Order	Order with Signature	Office note as to action (if any) taken on order
..3	24.2.95	<p>in course of the day to-day. The case may be listed again on 1.3.1995.</p> <p>MEMBER (ADMINISTRATIVE)</p>	<p>For Admnistrative Stay.</p>
4	1.3.95	<p>Call on 2.3.1995.</p> <p>MEMBER (ADMINISTRATIVE)</p>	<p>Bohra</p>
5	2.3.95	<p>Adjourned to 16.3.1995.</p> <p>MEMBER (ADMINISTRATIVE)</p>	<p>29/12/94.</p>
6	16.3.95	<p>Adjourned to 22.3.1995 since Shri K.C. Mohanty, learned Govt. Advocate, is on accommodation.</p> <p>MEMBER (ADMINISTRATIVE)</p>	<p>Received the C.W. order dt. 30/12/94 Sambhu Kumar Ray 3.1.95.</p>
7	22.3.95	<p>Call on 28.3.1995.</p> <p>VICE-CHAIRMAN</p>	<p>The file came to Court on 2.1.95.</p>
8	28.3.95	<p>Adjourned to 29.3.1995 finally at request.</p> <p>VICE-CHAIRMAN</p>	<p>Notice alongwith the order dt. 30-12-94 be sent to all respondents by Regd. Post/AD- -</p>
9	29.3.95	<p>Shri B.S.Tripathy, learned counsel for the petitioner seeks leave of the Court to withdraw the petition and also prays for granting some time to show cause. Permission sought for is granted and automatically the stay of the Departmental Enquiry stands vacated. The petition is disposed of as withdrawn. The petitioner, however, shall file his show cause within three weeks from the date of this order to the appropriate authority ^{regarding} by the date when of filing authority - in the manner hereby of handing by this time frame.</p> <p>VICE-CHAIRMAN</p>	<p>Recd.</p>
			<p>9/1/95 -</p>
			<p>Churn S.O.C. 3.1.95</p>
			<p>Case not filed.</p>
			<p>AD form R-183 returned.</p>
			<p>AD of R-2 not returned.</p>
			<p>For orders PI.</p>
			<p>PI</p>
			<p>3/1/95</p>
			<p>BENCH</p>
			<p>order dt. 30.2.95</p>
			<p>Award A.D. from R-2. Put up on 12/2/95.</p>
			<p>SG Raghuram</p>